COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 1451 of 2019 IN
DFR NO.4274 OF 2018

Dated : 7th August, 2019

Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Company Limited …Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission …Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Kumar Singh
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : ---

ORDER

[IA No 1451 of 2019 for Condonation of delay in refiling the appeal]

For the reasons stated in the application, delay of 185 days in refiling the appeal is condoned. Application is allowed and disposed of.

DFR NO. 4274 OF 2018

Issue notice to the respondents returnable on 16.09.2019. Dasti, in addition, is also permitted.

List the matter on ***16.09.2019.***

(S. D.Dubey)
Technical Member

(Justice ManjulaChellur)
Chairperson

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